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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

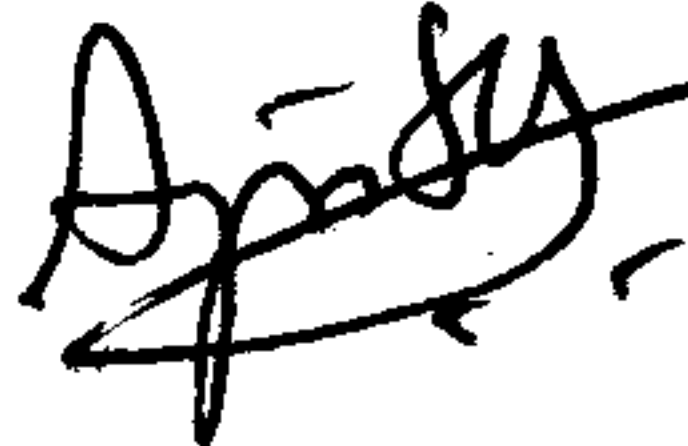
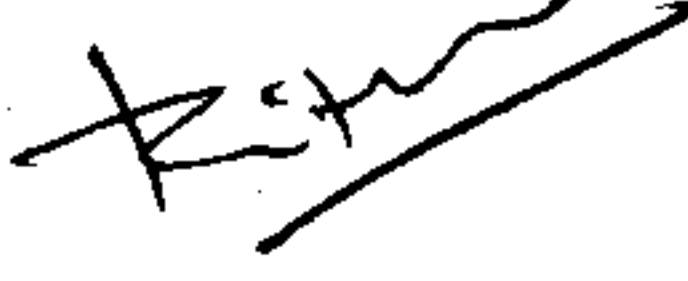
C.P. (I.B) No. 165/9/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017**

Name of the Company: Indowind Energy Ltd
V/s.
Suzlon Energy Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	A. R. Sheth	Op. Adv. & Solicitor	Operational Creditor	
2.	MR. NAVIN PAHWA WITH RITU SHAH	SR. ADV ADV	Respondent	

ORDER

Learned Advocate Mr. Arjun Sheth present for Operational Creditor/Petitioner.
Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah
present for Respondent.

Objections filed.

Further affidavit filed by Operational Creditor/ petitioner with a copy to the
Corporate Debtor to which they have conceded and have no objections.

List the matter on 13.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 4th day of December, 2017.